

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 406 of 2020

1. Tejo Singh
2. Jamuna Singh
3. Sohrai Singh @ Sohray Singh
4. Jagarnath Singh Appellants

Versus

1. The State of Jharkhand
2. Prakash Rabidas Opposite Parties

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Appellants : Mr. Rahul Kumar, Advocate
For the State : Ms. Anuradha Sahay, APP

02/ 21.07.2020 Heard through V.C.

2. Issue notice to the O.P. No.2, for which requisites etc. must be filed under both process i.e. registered cover with A/D as well as ordinary process within a period of two weeks from today.

3. In the meantime, the petitioner is directed to be released on **provisional bail** for three months from today on personal bond of Rs.5,000/-, thereafter, when the lockdown period is over, the petitioner shall furnish bail bonds of Rs.10,000/-(Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-I-cum-Spl. Judge, S.C./S.T. Act Cases, Hazaribag, in connection with Protest-cum-S.C./S.T. Complaint Case No.10/2019, arising out of Sadar S.C./S.T. P.S. Case No.11/2017, within a period of one month from the date of lifting of lockdown.

4. Put up this case on **09.09.2020**.

(Deepak Roshan, J.)